COURT - I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

APPEAL NO. 82 OF 2017 & IA NO. 740 OF 2016

Dated: 11th July, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson

Hon'ble Mr. I.J. Kapoor, Technical Member

In the matter of :

Faridabad Industries Association

...Appellant(s)

Vs.

Haryana Electricity Regulatory Commission & Ors.

...Respondent(s)

Counsel for the Appellant(s) : Mr. Vishal Sharma

Counsel for the Respondent(s) : Mr. Nishant Ahlawat for R.1

Ms. Himangini Mehta for R.2

ORDER

Learned counsel for the respondents seek four weeks time to file reply. They may file the same on or before 09.08.2017 after serving copy on the other side. Thereafter, rejoinder, if any, may be filed on or before 23.08.2017 after serving copy on the other side.

List the matter on <u>24.08.2017</u>. In the meantime, pleadings be completed.

(I. J. Kapoor) Technical Member (Justice Ranjana P. Desai) Chairperson

ts/hks